

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:2861  
ANSWERED ON:11.08.2003  
AMENDMENT IN INDUSTRIAL DISPUTES ACT AND TRADE UNIONS ACT  
GADDE RAMAMOCHAN;M.V.V.S MURTHI

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the Government of Andhra Pradesh has requested the Union Government to give its concurrence for amending the Industrial Disputes Act and Trade Unions Act;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

**Answer**

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a) to (c): Proposals to amend Section 2(j), Section 25-A, Section 25-F, Section 25-FFA, Omission of Section 25-K to 25-S, and Section 36 of the Industrial Disputes Act, 1947 in its application to the State of Andhra Pradesh, and Section 4, Section 6(e) and Section 22 of the Trade Unions Act, 1926 in its application to the State of Andhra Pradesh were received from the Government of Andhra Pradesh. Comments of the Ministry of Labour have already been conveyed in respect of both the proposals.